

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2218/2014

This the 27th day of February, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

1. Tilak Ram, aged about 64 years,
(Retd. CDA (Army) Meerut),
S/o Late Pyare Lal
R/o 268, Natesh Puram,
Kankar Khera, Meerut
2. P.C. Sharma, aged about 67 years,
(Retd. CDA (Army) Meerut)
S/o Shri B.M. Sharma
R/o A-90, Ganga Nagar
Mawana, Meerut
3. Vinod Chandra, aged about 66 years,
(Retd. CDA (PD) Meerut)
S/o Sh. Rama Shankar
R/o 180, Thatherwara,
Meerut
4. H.S. Bhandari, aged about 68 years,
(Retd. CDA (Funds) Meerut)
S/o Shri Asoor Singh
R/o 60, Suncity Colony,
Meerut
5. A.S. Narang, aged about 66 years,
(Retd. CDA (Army) Meerut)
S/o Late Manohar Singh
R/o C-3, Rajkamal Enclave,
Delhi Road Rithani,
Meerut
6. P.K. Kapoor, aged about 61 years,
(Retd. A.O. (O.F.), Muradnagar)
S/o Late M.L. Kapoor
R/o 204, Sadar Naya Bazar,
Ravinder Puri,
Meerut Cantt.

7. M.P. Singh, aged about 68 years,
(Retd. CDA (Funds) Meerut)
S/o Late Malua Singh
R/o 254/2, Chowki Mohalla,
Gali No. 4, Kankar Khera,
Meerut

.. Applicant

(By Advocate: Sh. Nagendra Singh)

VERSUS

1. Union of India
Through Secretary to Govt. Ministry
of Defence, South Block, New Delhi
2. Controller General of Defence Accounts,
Ulan Batar Road, Delhi Cantt. 110010

.. Respondents

(By Advocate : Sh. Ashish Nischal for Sh. Rajinder Nischal)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Sh. Nagendra Singh, the learned counsel for the applicant and Sh. Ashish Nischal proxy counsel for Sh. Rajinder Nischal, the learned counsel for the respondents.

2. At the outset, learned counsel for the respondents submits that the subject matter of this O.A. is squarely covered by OA No. 3683/2013 ***Kuldeep Kumar Sharma & Ors. Vs. Union of India***, which was disposed of vide order dated 12.08.2016, and in terms of the said judgment, the instant O.A is liable to be dismissed.

3. Learned counsel for applicants opposes this submission and presses for deciding the O.A. on its own merit.

4. However, on careful perusal of the said judgment dated 12.08.2016 in O.A. No. 3683/2013 in **Kuldeep Kumar Sharma** (Supra), it clearly substantiates the submission of the learned counsel for respondents.

5. In the circumstances and for parity of reasons, the instant O.A. is dismissed in terms of order dated 12.08.2016 in O.A. 3683/2013. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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